

**Statement**

*Existing sanctioned staff strength of MOIA*

Sl.No.	Designation/Name of the Post	Group	Sanctioned strength
1.	Secretary	A	1
2.	Joint Secretary	A	2
3.	Protector General of Emigrants	A	1
4.	Economic Adviser	A	1
5.	Director/ Deputy Secretary	A	7
6.	Senior Principal Private Secretary	A	1
7.	Under Secretary	A	9
8.	Principal Private Secretary	A	4
9.	Assistant Director (Official Language)	A	1
10.	Section Officer	B	9
11.	Private Secretary	B	2
12.	Assistant	B	14
13.	Personal Assistant	B	7
14.	Junior Hindi Translator	B	2
15.	Accountant	C	2
16.	Upper Division Clerk	C	9
17.	STENO Grade D	C	6
18.	Staff Car Driver	C	2
19.	Lower Division Clerk	C	5
20.	Multi Tasking Staff/Peon etc.	C/D	15
TOTAL			100

**Signing of labour mobility partnership**

†371. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

- (a) whether Government has signed labourer mobility partnership agreement with various countries including the European countries;
- (b) if so, the details thereof and the aims and objectives of such agreements; and
- (c) the steps taken by Government to create more employment opportunities for the educated unemployed youths of our country in foreign countries?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) The Government has signed Labour Mobility Partnership Agreement (LMPA) with Denmark.

The aims and objectives of the such agreements are:

- (i) Facilitating legal migration by removing undue barriers and securing labour market access.
  - (ii) Combating and preventing all forms of irregular migration.
  - (iii) Enhancing the protection and welfare of migrants and exchange of information and cooperation introducing best practices for mutual benefit.
- (c) Labour Mobility is facilitated through the institutions of Protector General of Emigration (PGE), offices of Protector of Emigrants besides through Migrant Resource Centres (MRCs) and Overseas Workers Resource Centre (OWRC). The Ministry of Overseas Indian Affairs has also started a skill development initiative in the North-Eastern States and is in the process of designing a Plan Scheme for skill development to promote overseas employment.

#### **Exploitation of Indian women in Gulf countries**

372. DR. T.N. SEEMA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether Government is aware of the sexual and other forms of exploitation faced by Indian women workers in the Gulf countries;
- (b) the steps being taken by Government to prevent this exploitation and to address the complaints by the workers; and
- (c) whether Government would provide any financial assistance for rehabilitation of these women workers who return to India?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Indian Missions receive complaints from women workers particularly housemaids on account of non-payment of salaries, long working hours, inadequate living conditions, physical harassment, refusal of leave or 'exit/re-entry permits' 'final exit visa' etc.